

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3560
ANSWERED ON:16.08.2010
VIOLATION OF LABOUR LAWS BY OUTSOURCING AGENCIES
Kumar Shri Vishwa Mohan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether several jobs in the Public Sector Undertakings (PSUs), Government and Semi-Government departments and private companies are got executed through outsourcing;
- (b) if so, the details thereof, State-wise, PSUs-wise Government Department-wise and private company-wise;
- (c) whether the Government has received any complaints regarding violation of various Labour Laws by outsourcing agencies during each of the last three years and the current year;
- (d) if so, the details thereof, State-wise; and
- (e) the action taken by the Government against such agencies?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, the Ministries/Departments and PSUs may outsource certain routine services e.g. cleaning, maintenance, moving papers/dak etc in the interest of the economy and efficiency under Rule 178 of General Financial Rules (GFR). These Rules also provide for the Ministries/Departments intending to out-source service and to prescribe detailed instructions and procedures for this purpose without contravening the basic guide-lines contained in General Financial Rules. Rule 180 (iv) of GFR stipulates inclusion of the statutory and contractual obligation to be complied with by the contractor.

Further, any establishment, whether in Public Sector or Private Sector, can engage contract labour in a job unless the specific job in a specified establishment is prohibited under provisions of Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970.

The number, type of job and period of the out-sourcing depend on the quantum and Schedule of the project and as such no separate centralized data on out-sourcing is maintained. However, the number of contract labourers covered by licenses in the central sphere during the last three years and the current year is as under:-

Year No. of contract labourers

2006-07 1001947

2007-08 1313746

2008-09 1377610

2009-10 1387784 (provisional)

(c) to (e): In the Central sphere, the officer of Chief Labour Commissioner (Central)'s organization conduct inspection regularly under the Contract Labour (Regulation & Abolition) Act, 1970 and take action by filing prosecution cases against the defaulting employers

and contractors.

Details of Inspection conducted and prosecution launched during the last three years and current year under Contract Labour Act, 1970.

S. Activity No.	2006-07	2007-08	2008-09	2009-10
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(Prov)

1 No. of Prosecutions launched	2648	3675	3573	2401
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2 No. of convictions	887	1228	733	775
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3 No. of contract labourers covered by licenses	1001947	1313742	1377610	1126010
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4 No. of licenses revoked/cancelled	8186	5657	7419	3961
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5 No. of registration certificates revoked/cancelled	51	14	35	18
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